

[श्री मधु लिमये]

साथ जोड़ने का भी मामला है। इन सब मामलों के बारे में मैं श्री गुजराल से खुलासा चाहता हूँ।

घन्त में मैं जो बात कहना चाहता हूँ, वह औद्योगिक विकास मंत्रालय के बारे में है। विदेशी कोलंबोरेशन के बारे में इस सरकार ने यह नीति घोषित की है, और इस सदन की भी यह राय है, कि जिन मामलों के बारे में हमारे देश में टेकनिकल नो-हाऊ है, उनमें विदेशी कोलंबोरेशन नहीं लेना चाहिये। लेकिन मुझे पता चला है कि बियर बनाने के लिये नयी त्रियुरीज खोली जा रही है और बिलायत की त्रियुरीज या कम्पनीज के साथ कोलंबोरेशन होगा। यह बहुत ही अफ-सोस की बात है। वित्त मंत्री बैठे हुए हैं। क्या इस तरह के कोलंबोरेशन एग्जिमेंट में विदेशी मुद्रा का अपव्यय नहीं होगा, विदेशी मुद्रा बर्बाद नहीं होगी?

कल प्रधान मंत्री जी ने स्वयं कहा कि हम विज्ञान को विकसित करने का प्रयास करेंगे। एक और सरकार वैज्ञानिकों और टेकनीशियन को प्रोत्साहन देना चाहती है और दूसरी और विस्किट बनाने के लिये घ्राइस-क्रीम बनाने के लिए, कोका कोला के लिये ... (व्यवधान) ... और ब्रेसियर्स के लिये—एक दफा मैंने इसका उल्लेख किया था; अब मैं बार-बार नहीं करना चाहता हूँ—विदेशी कोलंबोरेशन प्राप्त करने की बात की जाती है। क्या सरकार की कोई आर्थिक नीति है या नहीं और क्या औद्योगिक विकास मंत्रालय सरकार की वित्तीय और आर्थिक नीति के तहत चलेगा या उसके खिलाफ चलेगा? एक और विज्ञान की गरिमा और वैज्ञानिकों को प्रोत्साहन देने की बात की जाती है और दूसरी ओर हिन्दुस्तान में जो टेकनिकल नो-हाऊ और विज्ञान है, उसको खत्म करने की

बात की जा रही है। मैं इस के बारे में सरकार से खुलासा चाहता हूँ।

SHRI S. KANDAPPAN (Mettur): I sought your permission to raise the question about the strike in the Indian Overseas Bank by the employees. Before I go to that subject, kindly permit me to say a few words about the atrocities perpetrated against the Harijans.

I am not going to sermonise on that just now. I only request the House through you to bear it in mind that this is not the first time this is happening. Even earlier, when we wanted to discuss something about social welfare, it was always put at the fag end of a session and the discussion was adjourned or the House adjourned without starting a discussion.

What I would like to insist upon its that this is a very serious matter. If we are going to treat it in the casual manner in which the Government is treating it, then I am afraid a bloody revolution will start in the country. They cannot bear this any more. That is the situation which they have reached. So, I would beg of the House through you to see that we start this discussion today, right now, and if possible to go ahead with it even sitting late in the night. Or, as somebody suggested, if need be, let us extend the sitting up to tomorrow and conclude the discussion on the subject. I feel very seriously about it.

Now, coming to my subject, I was referring to the strike. I am sorry that the Minister of State, Shri Sethi, who was here a little while ago, is not here now. This strike is very unfortunate, because it comes in the wake of so many other strikes that are taking place in our country. It is not only causing a lot of inconvenience to the clients and the consumers but it is a proof of mismanagement in the nationalised banks.

I shall just briefly put the case before the House. About two weeks back, there was some kind of struggle and a sort of difference of opinion between the employees of the Overseas Bank and the authorities, in the Defence Co'ony branch. The Secretary of the Union concerned with this problem went there and sorted out the difference, and he was able to amicably settle it. But what

happened was, another Assistant Manager of another Branch happened to be there and they had some altercation due to other reasons. Due to some vindictive action, vindictive attitude, suddenly, without any provocation, after everything was settled, an employee of this bank received a charge-sheet. Even before he replied to the charge-sheet, another communication followed, suspending him from the post. Immediately, it triggered off a strike. This strike is almost complete everywhere, in almost all the branches in the Indian Overseas Bank for the past two or three days, in Delhi, as well as outside, Bombay, Madras and so on. I am unable to understand why the management should be so vindictive and unnecessarily provoke the employees for no reason whatsoever. Though this is a very small matter, at the same time, the implications are serious. So, I would beg of the House and of the Minister, to enquire into it and get into touch with the Custodian of the Indian Overseas Bank. I think the head office is in Madras. I request the Minister to see that the matter is settled amicably as early as possible before much damage is done.

SHRI S. M. BANERJEE : Sir, when is the Minister to reply to all this? I was permitted to raise a matter under rule 377. The speaker in his wisdom permitted me.

MR. DEPUTY-SPEAKER : I fully agree. So many points have been raised.

SHRI S. M. BANERJEE : Unless the Minister replies to my point under rule 377, it will defeat my purpose.

SHRI RABI RAY : They are there to reply.

MR. DEPUTY-SPEAKER : Order, order. I understand it. I am only seeking your co-operation. It is not only the point raised by one Member. *(Interruption)* Kindly listen. There are so many points made involving so many Ministries I say that it would be enough if you make the point—

SHRI S. M. BANERJEE : Kindly excuse me. Give me half a minute.

MR. DEPUTY-SPEAKER : I will give you time. I have heard you. Please

also hear me. It would be enough, I think, if all these points are noted by the Government, because we have to expedite the business before the House. If you, however, suggest that on every issue raised there should be a reply from the Minister—

SHRI S. M. BANERJEE : I have purposely taken permission from the Speaker to raise this matter of interim relief. *(Interruption)*

MR. DEPUTY-SPEAKER : I only seek your co-operation to help me in these matters. I understand your point is legitimate. I am not saying it is not. My difficulty is, when such a heavy business is in front of us, if we follow this procedure to lay that all these points raised, not only by you but by many other hon. Members also, should be replied to by the Ministers concerned, I am afraid the whole of this evening will be taken up by this.

15.00 hrs.

SHRI S. M. BANERJEE : I wrote a letter to the Prime Minister who is also the Finance Minister. I wrote a letter to the Speaker also who was permitted me to raise it. I have written to Mr. P. C. Sethi and also personally approached him. It is about the Pay Commission and interim relief. It is an all-India problem. It has widest implications. Let the Minister reply to it.

MR. DEPUTY-SPEAKER : Let Mr. Rabi Ray also raise his point. After that, if the Government wish to reply to some of the points raised, they may do so.

श्री रवि राय : उपाध्यक्ष महोदय, मैं एक इस तरह का मुद्दा आपके सामने पेश करता हूँ जिससे यह पता चलता है कि मिनिस्टर लोग जवाब देते हैं और बचन देने के बाद कैसे फिर उसके खिलाफ जाते हैं, उसका एक नमूना मैं आपके सामने प्रस्तुत करता हूँ। इस सवाल का संबंध रेल मंत्रालय से है और वह है कटक पारादीप रेल लाइन के सम्बन्ध में। इसके बारे में 18 फरवरी 1969 को